

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6240 of 2021**

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Sunny Agrawal @ Sunny Kumar Agrawal

.... .. Petitioner

Versus

The State of Jharkhand

.... ..Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Ashok Kumar Singh, Advocate

For the State : Mr. P.K. Chatterjee, Spl.P.P

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Complaint (Forest) Case No. 1360 of 2020 instituted under Sections 33 of Indian Forest Act, 1927 (Bihar Forest Amendment Act, 1989), the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in clearing the bushes and digging the forest area by using JCB machine. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-10 of the instant anticipatory bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is next submitted that the co-accused person with similar allegation has been given the privilege of anticipatory bail by the Co-ordinate Bench of this Court vide order dated 18.01.2021 passed in A.B.A. No.6617 of 2020. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail

to the petitioner. Accordingly, the petitioner is directed to surrender in the Court within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.10,000/-(Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.1<sup>st</sup> Class, Hazaribag in connection with Complaint (Forest) Case No. 1360 of 2020 with the condition that he will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Pappu/